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Government of India
Ministry of Finance
(Department of Revenue)

Notification No.89/2010-Customs (N.T.)

New Delhi, dated the 11th October, 2010.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs (Imports) or Joint Commissioner of Customs (Imports), New Customs House, Mumbai to exercise the powers and discharge the duties conferred or imposed on Additional Commissioner of Customs (Imports) or Joint Commissioner of Customs (Imports), Chennai for the purposes of adjudicating the matters relating to Show Cause Notice issued to M/s. Radhey Govind Synthetics, M-24, Super Tex Tower, Ring Road, Surat and others, vide F.No. DRI/AZU/INT-28/Radhey/2006 dated the 27th March, 2008 by the Deputy Director, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Rupen Bungalow, Jain Merchant Society, Paladi, Ahmedabad.

[F.No. 437/21/2009-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India